

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 227
TO BE ANSWERED ON 29.11.2021**

NON-PAYMENT OF WAGES

†227. SHRIMATI RANJEETA KOLI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Government does not maintain the records of complaints regarding nonpayment of wages to the workers/labourers, if so, the details thereof;**
- (b) the reaction of the Government in this regard and the rules made to take action against the contractors and firms for non-payment of wages; and**
- (c) if not, the basis on which strategy related to the welfare of the workers is made in the absence of the above records?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): Both the Central Government and the State Governments are the appropriate Governments to enforce the provisions of the Payment of Wages Act, 1936, and the Minimum Wages Act, 1948, including the provisions relating to non-payment of wages/minimum wages, in their respective jurisdictions. In the Central sphere the enforcement is done through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM) and the compliance in the State Sphere is ensured through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or underpayment of wages/minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions prescribed under sections 17A and 20 of the Payment of Wages Act, 1936 and section 22 of the Minimum Wages Act are taken recourse to. The details regarding number of claim cases filed and decided in the Central sphere under the Payment of Wages Act, 1936, and the Minimum Wages Act, 1948, are annexed.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UN-STARRED QUESTION NO. 227 FOR 29.11.2021 REGARDING NON-PAYMENT OF WAGES.

Claim cases under Minimum Wages Act, 1948

YEAR	CLAIMS FILED UNDER MINIMUM WAGES ACT, 1948		
	FILED	DECIDED	AWARDED (Rs.)
(1)	(2)	(3)	(4)
2018-19	4698	1307	26,75,44,000
2019-20	5882	1857	20,94,37,906
2020-21 Up to Jan, 2021	5007	815	12,79,70,284

Claim cases under Payment of Wages Act, 1936

YEAR	CLAIMS FILED UNDER PAYMENT WAGES ACT, 1936		
	FILED	DECIDED	AWARDED (Rs.)
(1)	(2)	(3)	(4)
2018-19	682	381	1,76,19,000
2019-20	747	321	3,61,22,882
2020-21 Up to Jan, 2021	752	39	1,00,06,728
